GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO. 2071 (TO BE ANSWERED ON 14.03.2023)

CHANGE IN SHAREHOLDING PATTERN OF NDTV

2071. SHRI MANISH TEWARI:

Will the Minister of Information and Broadcasting be pleased to state:

- a) whether it is a fact that the shareholding pattern of NDTV has changed and if so, the details thereof;
- b) whether required statutory clearances to transfer the licence to the new owners was given by the Ministry under the "Guidelines for Uplinking and Downlinking of Satellite Television Channels Guidelines";
- c) whether the Ministry of Home Affairs (MHA) has given security clearance to the new entity that has become the owner of NDTV;
- d) if so, the details thereof including the names of the investors/promotors/partners under the revised pattern;
- e) whether it is a fact that NDTV is now owned by Gautam Adani through his group of companies, affiliates and associates;
- f) whether new directors have been appointed and the intimation given to the Ministry; and
- g) if so, the details thereof including the date of the security and tenure clearance from the Ministry of Home Affairs as per para 28 of the Guidelines?

ANSWER

THE MINISTER OF INFORMATION & BROADCASTING; AND MINISTER OF YOUTH AFFAIRS & SPORTS

{SHRI ANURAG SINGH THAKUR}

(a) to (g): M/s New Delhi Television Ltd. (NDTV) has intimated this Ministry regarding change of its shareholding pattern in compliance with Clause 29 of the Policy Guidelines for Uplinking and Downlinking of Television Channels in India, 2022. This Ministry has shared the revised shareholding pattern of the company with Ministry of Home Affairs for security clearance. Further, M/s NDTV has also submitted the details of its proposed new Directors to this Ministry. The list of the proposed new Directors as submitted by M/s NDTV has been sent for Security clearance from the Ministry of Home Affairs, which is awaited.
